

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/198(KB)2018
IA(I.B.C)/532(KB)2024, IA(I.B.C)/794(KB)2023,
IA(I.B.C)/1149(KB)2020, IA(I.B.C)/850(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	BRIPRANIL INDUSTRIES LIMITED
UNDER SECTION	IBC UNDER SEC 10

Appearance (via video conferencing/physically)

Mr. Soumya Roy, Adv.] For the State Bank of India
Ms. Benazir Kazi, Adv.]
Mr. Mahesh Kumar Chotia] Chief Manager, S.B.I.
Mr. Rajib Ray, Adv.] For the Employees Provident Fund Organisation
Mr. Rishav Banerjee, Adv.] For the Liquidator
Mr. A. K. Awasthi, Adv.]
Mr. Abhijeet Jain] Liquidator-in-person
Ms. Amrita Pandey, Adv.] For legal heir of deceased Respondent No.1
Ms. Manju Bhuteria, Adv.] For the Respondent No.2 in IA(I.B.C)/1149(KB)2020
Mr. Surendra Kumar, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/532(KB)2024 & IA(I.B.C)/1149(KB)2020**
 - a. State Bank of India, one of the members of Stakeholders Consultation Committee wants to take instructions whether to pursue the application No. IA(I.B.C)/532(KB)2024 and application No. IA(I.B.C)/1149(KB)2020 u/s 66(1) given the facts that in Stakeholders Consultation Committee's meeting dated 29.03.2023, Respondent No.1 and 2 not been able to take a decision whether not to pursue avoidance application after dissolution of the company.

- b. Let the instruction be obtained to that effect.
- c. Registry is directed to serve fresh notice upon the Respondent Nos.1 and 2 by way of speed post and e-mail and place the tracking information on record, for their comments, failing which appropriate order would be passed on the next date of hearing.
- d. List the matter for consideration on **19.06.2024**.

3. IA(I.B.C)/850(KB)2024

- a. This application has been filed by the Liquidator to place on record the 13th Progress Report, which is placed at pages 12 to 27. This application is supported by an affidavit which is placed at pages 10 to 11. The 13th Progress Report is taken on record. This application is **allowed** and is accordingly **disposed of**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)